

Utilisation of forest land by Karnataka Government

356. SHRI K. C. RAMAMURTHY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the proposal received from Karnataka Government under Section 2 of Forest (Conservation) Act for utilizing forest land to provide electricity connections to 23 forest villages/hamlets and construction of Upper Tunga Project; and

(b) if so, the action taken by the Ministry, so far, to give forest clearance?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) and (b) The details of the proposal from Karnataka Government under Section 2 of Forest (Conservation) Act, 1980 for utilizing forest land to provide electricity connection to forest village/hamlets are given in the Statement-I (*See below*).

The forest clearance under Forest (Conservation) Act, 1980 to Upper Tunga Project has been accorded approval *vide* letter dated 13.12.2004.

Statement

Details of proposals approved under Forest (Conservation) Act, 1980 for village electrification in Karnataka State since 1980

Sl. No.	Name of the Proposal	Area diverted (in Ha.)	Approval No. and Date
1	2	3	4
1.	Release of 13.14 ha. of forest land in Haliyal Taluk for Rural Electrification Programme in five villages - (i) Gund, (ii) Shevalli (iii) Yermukh (iv) Nandigunda and (v) Kariyadi.	13.14	No.8-363/82-FRY(Cons) dated 30.11.1982
2.	Release of 2.54 ha. of forest land in favour of Karnataka Electricity Board for laying of High Tension Line from Kaggundi to Nuz village for electrification of Kaggundi village, Uttara Kannada District under Rural Electrification Scheme	2.54	No.8-284/82-FRY(Cons) dated 24.01.1983
3.	Diversion of 5.56 ha. of forest land for laying 11 KV power line to electrify remote village of Kallalli in Uttara Kannada District.	5.56	No.8-436/83-FRY(Cons) dated 24.01.1984

1	2	3	4
4.	Diversion of 0.749 ha. of forest land for construction of KPTCL 66/11 KV sub-station at Kumbalgodu extension of forest of Bidadi Hobali of Ramanagar taluk for facilitating electricity to the surrounding villages of Bidadi.	0.749	No.4-KRB 365/2007- BAN dated 27.03.2008

Regulation of pet business

357. SHRIMATI RENUKA CHOWDHURY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the Government has formulated any plan to reign in growing pet business which is mushrooming with little or no accountability;

(b) if so, the details thereof; and

(c) the steps taken by Government to have a regulatory framework for the pet business including defining of space requirements for various pets kept in pet shops in order to save these animals from cruelty?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (c) Government has notified the draft Prevention of Cruelty to Animals (Pet Shop Rules), 2016 on 16.12.2016. These rules have been notified for regulating the pet shops and laying down norms for preventing cruelty inflicted on animals kept in pet shops, if any. The Rules also include provision for space requirement.

Installation of air quality forecasting systems by PCBs

358. SHRI VIVEK K. TANKHA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government proposes to instruct various Pollution Control Boards (PCBs) in the country to install air quality forecasting systems in various cities of the country, falling under their jurisdiction, so that people could know about the level of the quality prevalent in that city at a particular time;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (c) There is